

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 07th July, 2023.

No. LJ (B).92/92/153—In the interest of public service and in exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri. Evanmi Lyngdoh, Assistant Commissioner as the Executive Magistrate within Ri-Bhoi District with immediate effect until further orders.

Sd/-
(Cyril V.D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law (B) Department

Memo No. LJ (B). 92/92/153-A

Dated Shillong, the 07th July, 2023.

Copy forwarded to:-

1. The District Magistrate, Ri-Bhoi District, Nongpoh with reference to your letter No. DCRB (L&O) 21/2014/Pt/115, dated 01.06.2023.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Officer concerned.
5. The Data Entry Operator Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

Sammy

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.